

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 15495/2022

(Arising out of impugned final judgment and order dated 02-06-2022 in CWP No. 7733/2009(O&M) passed by the High Court Of Punjab & Haryana At Chandigarh)

SMT. RANJIT KAUR & ANR.

Petitioner(s)

VERSUS

CHANDIGARH ADMINISTRATION & ORS.

Respondent(s)

(IA No.128333/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.128336/2022-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.128338/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 30-09-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. P.S. Patwalia, Sr. Adv.
Mr. Kunal Cheema, AOR
Mr. Rajbir Singh Guron, Adv.
Ms. Harshika Verma, Adv.
Mr. Jagvijay B. Gandhi, Adv.
Ms. Aditi Deshpande Parkhi, Adv.
Mr. Shivam Dube, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice to the respondents.

Dasti service, in addition, is permitted.

In the meanwhile, the status quo relating to possession existing as on today, be continued until further orders.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)
ASSISTANT REGISTRAR